124	Written Answe	rs to [RAJYA SABHA	Unstarred Questions
1	2 3		
		continuation of the construction of Phase-II & III Academic Library Building, assessment of requirement of additional staff quarters on completion of all recruitment.	
3.	NIS-Chennai	Expansion of OPD/IPD and setting up of Pharmacy.	
4.	NIN-Pune	A proposal to start Naturopathy Medical College and Research Unit at Kondhwa, Pune for which land has been allocated by Govt. of Maharashtra and payment of ₹ 7.66 crore has been made.	
5.	MDNIY- New Delhi	Yoga therapy and yoga training programmes-10000 patients/sadhaks (both inside and outside the institute), preventive Health Care Units of Yoga in CGHS Dispensaries, Registration of patients and sadhaks (5000)	
6.	RAV-New Delhi	The Institute to train 140 students under 48 Gurus and to conduct three Training Programmes each for teachers and PG students. To hold one Interactive Training Programme and a National Seminar.	
7.	NIUM- Bangalore	Opening of six new PG Departments in Unani System <i>viz</i> . Munefe-ul-Aza (Physiology), Ilmul Atfal (Pediatrics), Ilmul Amraz (Pathology), Amraz-e-Jild-o-Zohrawayia (Skin & Veneral Diseases), Tashreeh-ul-Badan(Anatomy), Amraz-e-Uza-Anafwa-Halaq (Ear, Nose & Throat), to start Ph.D course in other branches of Unani and several Diploma/Certificate courses in Unani System of Medicine.	
8.	IPGTRA- Jamnagar	To train 50 M.D. students Ph. D students, to render	in 13 Ayurveda specialties and 20 Patient care (IPD/OPD)
9.	AIIA-New Delhi	The Institute is in advance be fully functional during	e stage of operationalization and to 2016-17.
10.	NEIAH- Shillong	The Institute is in advance be fully functional during	e stage of operationalization and to 2016-17.
11.	NEIFM- Pasighat	The Institute is in advance be fully functional during	e stage of operationalization and to 2016-17.

Re-naming of Saloni Bari (Tezpur) Airport in Assam

1766. SHRI RIPUN BORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a proposal from Government of Assam for re-naming the Saloni Bari (Tezpur) Airport in the name of Dr. Bhupen Hazarika the famous singer

and Dada Saheb Phalke Award winner is lying in the Civil Aviation Ministry for consideration; and

(b) if so, when the Ministry will give its approval thereon and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

(b) As a general practice, requests for naming/renaming of airports are considered based on the recommendations of the concerned State Government supported by a Resolution passed in the respective State Legislative Assemblies. No such recommendation/resolution has been received from State Government of Assam for renaming of Saloni Bari (Tezpur) Airport.

Incidents of bomb scare at airports

1767. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that there is an increasing trend of incidents of bomb scare at the airports in the recent days, if so, the details thereof;
- (b) the number of bomb scare incidents that took place in the last one year in various airports in the country; and
- (c) the steps being taken by Government to augment security arrangements at the airports and the investigations made in such incidents, and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) As per the data available with the Bureau of Civil Aviation Security (BCAS), the regulatory authority for civil aviation security in the country, there were 44 (forty-four) bomb threat calls/hoax calls received at various airports in the year 2015 as against 38 such calls reported till date in the current year.

(c) Every airport in the country has its own Bomb Threat Contingency Plan (BTCP) as approved by BCAS, to handle bomb threats calls as per the procedure prescribed therein. The potential of threat is analyzed by means of certain parameters. The offences of hoax calls are covered under the Suppression of Unlawful Acts against Safety of Civil Aviation Act (SUAASCA), 1982 (as amended in 1994). Nine officers of BCAS have been conferred powers under the said Act, of arrest, investigation and prosecution exercisable by a police officer under the Code of Criminal Procedure, 1973.